

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-79/2022/9171/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri N. Upadhyaya,
Addl. District & Sessions Judge, FTC,
Cachar, Silchar.

Dated Guwahati the 31st October, 2022.

Sub: **Earned leave.**

Ref:- Letter No. ADDL.SJ/FTC/SIL/22/272 dtd. 15.10.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **Earned leave for 16 days from 16.10.2022 to 31.10.2022 along with station leave permission** (prefixing 15.10.2022), subject to submission of upto date leave admissibility report from the office of the Principal Accountant General (A&E) with the leave application in prescribed format. Further, you have been asked to hand over charge to the in-charge District and Sessions Judge, Cachar Silchar.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-79/2022/9172-9173-9174/A, dated 31 '10' 2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. The District and Sessions Judge, Cachar Silchar.
3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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